

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 22470/2019

[Arising out of impugned final judgment and order dated 03-06-2019 in RFA No. 508/2012 passed by the High Court of Kerala at Ernakulam]

THEKKATTU HAJARA IBRAHIM

Petitioner(s)

VERSUS

MOHAMMED KUTTY & ORS.

Respondent(s)

Date : 21-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. Raghenth Basant, Sr. Adv. (NP)
Mr. A. Karthik, AOR
Ms. Smrithi Suresh, Adv.
Ms. Kaushitaki Sharma, Adv.
Mr. Sugam Agrawal, Adv.

For Respondent(s) Mr. Wills Mathews, Adv.
Mr. Ginesh P, Adv.
Mr. Dhanesh M Nair, Adv.
Mr. Paul John Edision, Adv.
Mr. Rakesh Garg, Adv.
Mr. Ashish Gopal Garg, Adv.
Ms. Shweta Garg, AOR

UPON hearing the counsel the Court made the following
O R D E R

On the request of learned counsel for the
petitioner, list the matter on 28.11.2024.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

